

**Low per capita income growth in  
Bihar**

6784. **SHRIMATI KISHORI SINHA:**  
Will the Minister of PLANNING be  
pleased to state :

(a) whether the per capita income  
growth and investment in Bihar have been  
lower than the all India average during the  
last three plans;

(b) if so, details thereof; and

(c) if not, the reasons for Bihar's  
backwardness despite these outlays ?

**THE MINISTER OF STATE IN  
THE MINISTRY OF PLANNING AND  
MINISTER OF STATE IN THE  
MINISTRY OF FOOD AND CIVIL  
SUPPLIES (SHRI A. K. PANJA) :** (a)  
Yes, Sir.

(b) A Statement is enclosed.

(c) Does not arise.

**Statement**

**Per Capita Income and outlay for Bihar & All India**

	Compound growth rate of Per Capita Income (%)		Per Capita Plan Outlay (States & UTs.) in Rs.	
	Bihar	All India	Bihar	All India
Fourth Five Year Plan (1969-74)	8.79	9.53	85	145
Fifth Five Year Plan (1974-79)	5.70*	7.41*	230	345
Sixth Five Year Plan (1980-85).	11.37	11.90	572	891

\*Including per capita income for 1979-80.

**Medical science subjects as optional  
for Civil Services Examinations**

6785. **DR. T. KALPANA DEVI :**  
Will the PRIME MINISTER be pleased  
to state :

(a) whether any subjects from Medical  
Sciences are proposed to be introduced  
as optional subjects in Civil Services  
Examinations conducted by the Union  
Public Service Commission;

(b) if not, the reasons therefor; and

(c) how many doctors have been  
selected for IAS and IPS in each year in  
the past three years ?

**THE MINISTER OF STATE IN THE  
MINISTRY OF PERSONNEL, PUBLIC  
GRIEVANCES AND PENSIONS (SHRI  
P. CHIDAMBARAM) :** (a) and (b) The  
present scheme of Civil Services Exami-  
nations was introduced in 1979 on the  
recommendations of the Committee on  
Recruitment Policy & Selection Methods,  
commonly known as Kothari Committee.  
With regard to the list of optional sub-  
jects, the Committee *inter-alia* recommen-  
ded that the list for both the Preliminary  
and the Main Examinations should not be  
so restrictive in its coverage of subjects as  
would tend to deter promising candidates  
from offering themselves for selection.  
Also, with a very large list of optional

subjects, the number of candidates in several subjects would be too small. The examination in that case would split, as it were, into a large number of separate examinations. Therefore, subjects in which the number of competing candidates is relatively small should be avoided unless there are strong reasons to the contrary. The Committee also recommended that subjects which are of a highly specialised character or which are likely to be offered by only a very limited number of candidates should not be included in the list. However, on the recommendations of the Estimates Committee of 7th Lok Sabha, the scheme of the Civil Services Examination is being reviewed in consultation with the Union Public Service Commission and the inclusion of various subjects among the optionals of the examination will also be part of the review.

(c) As regards the number of Doctors selected in the I.A.S. and I.P.S. during the last three years, the information is given below :

Year	1982	1983	1984
I.A.S.	2	4	2
I.P.S.	1	—	3

[*Translation*]

**Use of Hindi in official work in  
Supreme Court**

6786. SHRI C. JANGA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's policy is to use Hindi in official and other works;

(b) whether it is a fact that most of the proceedings in Supreme Court are conducted in English in accordance with article 348(1) of the Constitution but majority of the population is unable to understand the proceedings of the court as they do not know English; and

(c) whether Government will take initiative to pave the way for the introduction of Hindi in the work of the Supreme

Court keeping in view the wishes of the people ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND HOME AFFAIRS (SHRI P.V. NARASIMHA RAO) : (a) to (c) In accordance with Article 348 (1) of the Constitution all proceedings in the Supreme Court shall be in the English language until Parliament by law otherwise provides. No act has been made in this connection. Hindi along with English is used only in 4 High Courts of the country so far therefore at present it will not be advisable to disturb the existing procedure.

**Facilities provided to freedom fighters**

6787. SHRI K.N. PRADHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the details of facilities being provided by the Government to freedom fighters;

(b) whether freedom fighters have also been divided into different categories and whether there is any disparity in the matter of facilities being provided to different categories; and

(c) if so, the reasons therefore ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a), (b) & (c) Besides grant of pension @ Rs. 500/- p.m. to them, freedom fighters drawing pension from Central revenues have recently been granted free travel facilities by Railways for self and spouse either between any two Railway Stations or for a number of places on a circular route as given in the Railway Time-Tables. No distinction between one class of freedom fighters and another has been made in the matter of travel facilities recently granted.

An appeal has also been made to the State Governments to consider grant of appropriate travel facilities to the freedom fighters drawing pension only from State revenues.